

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

3

O.A.870/90 & O.A.884/90

1. Dr.Prem Shankardayal Mhaske,  
Short Term Medical Officer,  
Ordnance Factory Hospital,  
P.O.Chandrapur Ordnance Factory,  
Chanda.

.. Applicant in  
O.A.870/90

2. Dr.Ramesh Janbaji Milmile,  
Medical Officer,  
Ordnance Factory,  
Chanda.

.. Applicant in  
O.A.884/90

vs.

1. Union of India  
through  
Secretary,  
Ministry of Defence,  
New Delhi.

2. The Director General,  
Ordnance Factories,  
10-A, Auckland Road,  
Calcutta - 700 001.

3. The General Manager,  
Ordnance Factory,  
Chanda.

.. Respondents in  
both the above  
applications.

Coram: Hon'ble Member(J)Shri A.P.Bhattacharya

Hon'ble Member(A)Shri P.S.Chaudhuri

Appearances:

1. Mr.F.G.Isoack  
for Mr.Pillai  
Advocate for the  
Applicant.

2. Mr.Ramesh Darda  
Counsel for the  
Respondents.

ORAL JUDGMENT:

Date: 20-3-1991


{Per A.P.Bhattacharya, Member(J)}

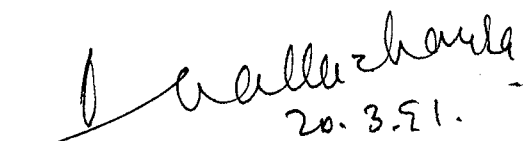
Mr.F.G.Isoack: for Mr.Pillai appears  
for the applicant and moves this application for  
admission as well as for interim relief.

2. Mr.Ramesh Darda counsel appearing  
for the respondents points out a recent development.

On instructions he submits that this applicant had been called for an interview by the Union Public Service Commission in January, 1991 for regularisation to the post of AMO. It is his submission that when the applicant has already been considered for regularisation the present application has become infructuous. We accept the contention of Mr. Darda. The present application has been filed as the applicant has not been regularised despite his service as a short term Medical Officer for a long time. It is the grievance of the applicant that in such ~~continuation~~ continuance the respondents had put certain artificial break. However, considering the fact that the applicant had already been considered for regularisation in the post he holds we do not find it necessary for the present to admit this application and grant any interim relief as prayed for by the applicant. Bearing that in mind we dispose of this application with liberty to the applicant that if he feels aggrieved by any subsequent action of the respondents in the matter of his continuance in service or regularisation he will be at liberty to approach this Tribunal by filing a fresh application.

3. The letter shown to us by Mr. Darda be kept in the record.

  
(P.S. CHAUDHURI)  
Member (A)

  
20.3.91.  
(A.P. BHATTACHARYA)  
Member (J)